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SLP(C)No. 11227 OF 2004
ITEM No.21

Court No. 2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11227/2004

(From the judgement and order dated 29/01/2004 in WP 43203/02
of The HIGH COURT OF MADRAS)

M/S. ARUL & CO.

Petitioner (s)

VERSUS

STATE OF T.N. & ANR.

Respondent (s)

(With prayer for interim relief and with office report)

Date : 30/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)

Mr. K.K. Mani, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Leave granted. Printing dispensed with. Appeal to be heard on the SLP paper books. Additional documents, if any, be filed within ten weeks. Original record need not be called for Tag with C.A. Nos. 5134-5135/02.

Stay of penalty in the meanwhile.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master